

3/82
Bombay, Monday, 21st July 1862.

In the



Sudder Court.

N^o 4347, Special.

Apa Taik bin Bistapa, Taik,
Walveker, resident of Souduti
(Original Defendant.) ————— Appellant.

H.

Govindapa bin Balapa, Taik,
deceased, his sons and heirs Anapa
and Kristnapa, Minors, by their
mothers and Guardian Ambava, re-
sident of Hoobli. (Original Plaintiff.) ————— Respondent.

— Rupees. 4 — " — " —

The claim in the original suit was to recover a share in some Khalsat garden land.

In appeal, N^o 615 of 1858, the Court Judge of the Zilla of Dharmwar affirmed with costs, the decree of the Sudder Ameen of Hoobli, who on a reinvestigation of the case, awarded to Govindapa 3 ³/₄ acres and 3 Guntas of the field claimed.

A Special Appeal was admitted in the Sudder Court on the grounds, that the Court-Judge has departed from the Law as ruled by decisions in Special Appeals Nos. 2792, 3180 & 4060 in awarding to the opposite party Govindrasa a Share in Government land occupied by petitioner, in the absence of any agreement binding the petitioner.

The Court confirms the decree of the Joint Judges, with costs.

Bill of Costs.

By Appellant

In the Lillah

In the Sudder Ameer's Court — 2-6-11

Do Joint Judges' Do — 2-11-11 4-7-10

In the Sudder Court

Stamp for the Memo: of Sp: appeal — 4-11

Do Copy of decree — 2-11-11

Do Vukabutra — 1-11

Do Supplementary Memo: of S.A. — 1-11

Do Security bond — 2-11-11

Batta for process — 2-11-11

Stamp for the application to enter the name of the Respondent's heir } 2-11-11

Batta and postage for the service of the Notice on the Respondent's heir } 1-8-11

Vukel's Fee — 1-11 8-1-11

Rupees — 12-9-9

By Respondent

In the Lillah

In the Sudder Ameer's Court — 3-6-4

Rupees — 3-6-4

H. N. Roberts

Principal Judge

A. K. Whitlock Forbes

Puisne Judge

